



Item No.6

7.3:2005

MA 2/2005 OA 627/2003

Present: Shri Gyan Prakash, counsel for applicant.

Shri R.N. Singh, proxy for Shri R.V. Sinha, counsel for respondents.

Respondents have earlier filed earlier MA 1994/2004 seeking further extension of time to comply with the directions given by this court on 5.7.2004.

Though counsel for the applicant has not opposed this application but he has submitted that since this is the second time, respondents are seeking extension of time, it may be made clear that no further extension shall be granted.

Perusal of the application filed by the respondents assures that they are taking steps to comply with the directions. Therefore, the present MA is allowed. They are further given three months' time, however, we hope by the time given now, respondents shall comply with the above directions. If they still need further would be extension, they have to explain the court why such directions have not been complied with in spite of time taken twice by the department.

MA 2/2005 is disposed of.

(S.K. Malhotra) Member (A) (Mrs. Meera Chhibber) Member (J)

/qkk/